

SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b) There is no damage to the Madras Port area by Sea erosion. However, a road in the vicinity of Madras Port within the jurisdiction of State Government is suffering from damage by Sea erosion. Madras Port Trust has not spent any money during the last 3 years for this purpose.

(c) and (d) Since the area facing Sea erosion does not fall within the jurisdiction of Madras Port, no action plan has been drawn up by this Ministry so far.

[Translation]

Displaying of Bus Fares

2548. **SHRIMATI SUMITRA MAHAJAN :** Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether any directives have been issued by the Government with regard to display of bus fares in the buses including DTC in Delhi;

(b) if so, whether the Government are paying any attention for compliance of these directives; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) So, far as the buses plying under STA are concerned, the permit conditions provide that the fare table duly approved by STA Delhi shall be displayed permanently outside the vehicle near the entrance, inside the vehicle near the entrance and at the exit, as per specification prescribed by the STA Delhi. As far as the buses of DTC are concerned, the fares are not displayed because the deployment of DTC buses is changed from time to time and in all such cases the fare stages are not uniform.

(b) and (c) Yes, Sir. Appropriate action under M.V. Act, 1988 and rules framed thereunder is taken against the private bus operators, wherever non-compliance of instruction is observed or reported.

[English]

Construction of Bridges

2549. **SHRI BHOGENDRA JHA :** Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether in the Indo-Nepalese border areas in Bihar (northern most areas of Madhubani and Darbhanga) some roads are delinked due to the rivers Bacheharaja, Khiroi, Blutahi Balan, Kamla Balan and whether any Member of Parliament has drawn his attention for the construction of bridges thereon; and

(b) if so, the steps taken or being taken for the construction of bridges over stated sites?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b) This Ministry is primarily concerned with development

and maintenance of National Highways in the country. A letter dated 18.7.95 has been received from Shri Bhogendra Jha, MP in this regard. These bridges would lie on routes other than National Highways and hence will be concern of the State Government.

US Arms Sales to Pak

2550. **SHRI SANAT KUMAR MANDAL :** Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether his attention has been invited to the news item captioned "With Pressler's missive, Pakistan's arms hots up" appearing in the "Financial Express", New Delhi dated July 21, 1995; and

(b) if so, the steps that have been or are being taken through the Indian Embassy in U.S.A. and India's lobbying agents there to ensure blockade of American sales to Pakistan as envisaged in Senator Larry Pressler's campaign for the rigid implementation of his amendment to block arms sales to Pakistan?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) The Indian Embassy in Washington has been explaining India's concerns on the proposed arms transfers to US Congressmen, the media and other opinion-makers. The law firm engaged by the Government has been supplementing the efforts of our Embassy in Washington to project and explain India's concerns on this matter.

Out of Turn Allotment of Government Accommodation

2551. **SHRI HARCHAND SINGH :** Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the details of allotment of Government accommodation on out of turn basis during the period from January 1994 to June 1995;

(b) the number of applications pending for allotment of Government accommodation on out of turn basis as on June 1995;

(c) whether any order has been passed by the High Court of Delhi on the allotment of Government accommodation on out of turn basis;

(d) if so, the details thereof;

(e) the number of Central Government employees provided accommodation during the last one year on medical grounds; and

(f) the number of cases found bogus after conducting enquiry in this regard and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGO) : (a) 3719 out of turn allotments were made from January, 94 to June, 95.

(b) No statistics are maintained in respect of applications received for out-of-turn allotment.

(c) No, Sir.

(d) Does not arise in view of 'c' above.

(e) 67 Central Government employees were provided accommodation during the year January, 94 to December 94 from quota meant for officials appointed against 3% quota meant for physically handicapped persons and cases of TB, Cancer & Heart ailments based on the recommendation of the Special Accommodation Committee, which among others, has specialists from medical profession as its members.

(f) The applications for adhoc allotment on medical grounds are place below for Special Accommodation Committee after proper scrutiny and hence no further enquiry is considered necessary.

Encroachment of Public Land

2552. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to refer to the answer given to USQ 4041 dated 24.3.93 regarding encroachment on public land and state :

(a) whether the High Court of Delhi has given any orders/directions on the report submitted to it by MCD prepared in accordance with its direction; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b) The information in being collected and will be laid on the Table of the Sabha.

Amount Provided Under NRY to Bihar

2553 SHRI RAMDEW RAM : Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state :

(a) the amount provided to the Bihar Government for the implementation of Nehru Rozgar Yojana in various districts of the state; and

(b) the details thereof, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGOM) : (a) The Amount provided to the Bihar Government for implementation of Nehru Rozgar Yojana since inception is Rs.3908.11 lakhs.

(b) The funds are directly released to States/UTs as per incidence of Urban poverty and not district-wise.

Counter Guarantee on Projects

2554. SHRI SURENDRA PAL PATHAK : Will the Minister of POWER be pleased to state :

(a) the details of power projects being set up under

the private sector for which Government have provided counter guarantee;

(b) whether this guarantee has been provided in view of the disputed Dabhol Power Project of Maharashtra;

(c) if so, the details in this regard; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAJI PATEL) : (a) Government of India have in principle, decided to extend Government of India counter guarantee to the following 8 Fast Track Projects :

- 1.* Dabhol CCGT (695 MW) of Maharashtra.
- 2.* Ib Valley TPS Units 3&4 (2X210 MW) of Orissa.
3. Jegurupadu GBPP (216 MW) of Andhra Pradesh.
4. Godavari GBPP (208 MW) of Andhra Pradesh.
5. Visakhapatnam TPS (1000 MW) of Andhra Pradesh.
6. Zero Unit (250 MW) at Neyveli in Tamil Nadu.
7. Mangalore TPS (1000 MW) of Karnataka.
8. Bhadravati TPS (1072 MW) of Maharashtra.

* counter guarantee has already been signed.

(b) No, Sir.

(c) Does not arise.

(d) To instill confidence among the prospective investors about the private power policy, Government of India has inter-alia decided to extend GOI counter guarantee to State guarantee for State Electricity Boards (SEBs) payment obligations to private generating companies in case of 8 out of 9 initial projects cleared from foreign investment angle.

[Translation]

Mining in Gujarat

2555. SHRI N.J. RATHVA : Will the Minister of MINES be pleased to state :

(a) the steps being taken by the Government for mining the new reserves of Diamond and Gold particularly in the tribal districts of Gujarat;

(b) whether any scheme is going on to impart technical training in mining work particularly in the tribal districts of the state; and

(c) if so, the details thereof and if not, whether the Government propose to introduce any such scheme?

THE MINISTER OF STATE OF THE MINISTRY OF